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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE AND INSURANCE )

....

NEW DELHI: THE 18th September, 1972.

NOTIFICATION  
INCOME TAX

NO. 190 (F.No.404/274/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri:-

1. S.C. Fahnkar
2. H.C. Shah
3. K.C. Lala
4. J.N. Pandit
5. A.V. Majumdar
6. N.N. Daveshwar; and
7. D.S. Khobba.

who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of Shri M.A. Dave made under Notification No. 171(F.No. 404/274/72-ITCC) dated 1.9.1972 is hereby cancelled.

3. This Notification shall come into force with immediate effect.

Sd/-

( A.K. Nasta )

Under Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 190 (F.No. 404/274/72-ITCC)

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( A.K. Nasta )

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